### Government of India Ministry of Consumer Affairs, Food and Public Distribution Department of Consumer Affairs

# LOK SABHA UNSTARRED QUESTION NO. 834 TO BE ANSWERED ON 01.03.2016

### **SELLING ABOVE MRP**

### 834. DR. C. GOPALAKRISHNAN:

### Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION milkfork ekey; [kk vkj koltfud forj.k eahbe pleased to state:

- (a) whether the Government has taken note of the complaints regarding sale of products at prices more than the MRP particularly in Star Hotels and Malls;
- (b) if so, the details thereof and the action taken against the violators;
- (c) whether the Government proposes to launch a program to create awareness about MRP among the masses; and
- (d) if so, the details thereof?

### **ANSWER**

## milkkork ekey); [kk | vkj | kožtfud forj.k eæky; eæh %Jh jke foykl ikl oku%

### THE MINISTER FOR CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI RAM VILAS PASWAN)

- (a) & (b): Madam, the Legal Metrology (Packaged Commodities) Rules, 2011 have been made under the provisions of sec 18 of the Legal Metrology Act, 2009. As per Rule 18(2) of the said rules provisions are made to prevent the sale of any pre-packaged commodity at a price higher than MRP, which are as follows:
- "No retail dealer or other person including manufacturer, packer, importer and wholesale dealer shall make any sale of any commodity in packed form at a price exceeding the retail sale price thereof."

Rule 32 of the said rules provides for compounding amount for selling of products for more than the Maximum Retail Price.

Section 36 of the Legal Metrology Act, 2009 provides for penalty provisions in case of violation of the provisions of the Act and the provisions of the Legal Metrology (Packaged Commodities) Rules, 2011.

Therefore, under the provisions of the Legal Metrology Act, 2009 and the Legal Metrology (Packaged Commodities) Rule, 2011, State Government are taking action for selling packaged commodities at the price higher than MRP in various States/UTs, as the enforcement of weights and measures is done by the State Governments.

(c) & (d): The Government runs several media campaigns to make consumers aware about their rights and also about the MRP and its implications through Press, T.V., Radio and other platforms. Some of these include with the mandatory declaration of Maximum Retail Price and net quantity etc.

\*\*\*\*